

[English]

Trading Activities of Tibetan Refugees

1657. SHRI BIJOY KRISHNA HANDIQU: Will the Minister of COMMERCE be pleased to state:

(a) whether the memorandum signed recently between the Governments of India and China on border trade is likely to adversely affect the prospect of the trading activities of the Tibetan refugees; and

(b) if so, the steps Government have contemplated to protect the interests of the Tibetan refugees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise.

Pollution Check in Delhi

1658. SHRI GANGADHARA SANIPALLI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of Government and private vehicles challaned upto December, 31, 1991 with a view to check pollution in Delhi;

(b) the details of the fines imposed;

(c) the extent to which pollution has been checked as a result of this; and

(d) the names of the States/Union Territories where the laws for pollution checking of vehicles exist?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) During the period March '90 to Dec. 91, 12,917 vehicles

were challaned.

(b) A fine of Rs. 22,77,750/- was imposed.

(c) Upto Jan. '92 approximately, 12.68 lakh vehicles were checked and 16% vehicles were founds polluting beyond the prescribed standards in comparison to 36% vehicles exceeding prescribed standards between Dec '87 - Feb '90.

(d) Provisions of Motor Vehicles Act, 1988, are applicable uniformly all over the country.

Import of Video Films

1659. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to issue fresh guidelines for importing educational, scientific and technical Video films for their duplication in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). The items covered by Appendices 1 Part-A, 2, 5 Part-B 8 and 11 constitute the 'Negative List'. The items included in the 'Negative List', excepting those covered by Appendix 2, Part-A, the import of which is banned, shall be allowed for import against specific licences. All other items not included in the 'Negative List' shall be freely importable.

ACC and NCC Training

1660. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of DEFENCE be pleased to state:

(a) whether the Auxillary Cadet Corps